

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)No(s).15245-15246/2024

[Arising out of impugned final judgment and order dated 09-10-2023 in CRLA No. 5886/2017 09-10-2023 in JA No. 214/2021 passed by the High Court of Judicature at Allahabad]

KAMMO BEGAM

Petitioner(s)

VERSUS

RASHEED & ORS.

Respondent(s)

IA No. 243224/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 243226/2024 - EXEMPTION FROM FILING O.T.

Date : 06-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

M/S. Gururaj & Nayak, AOR
Ms. Ilashri Gaur, Adv.

For Respondent(s) :

Mr. Yasharth Kant, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. None has filed appearance for respondent no.1 in both the matters though, duly served.
2. Let bailable warrant of Rs.25,000/- each, be issued against the respondent no.1 (in both the matters) for remaining present before this Court on the next date of hearing, either personally or through an Advocate.
3. The bailable warrant be executed through the SHO of the concerned Police Station.
4. List the matters after eight weeks.

(NISHA KHULBEY)

(MAMTA RAWAT)

SENIOR PERSONAL ASSISTANT

ASSISTANT REGISTRAR